

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 162 of 2011**

**Dated: 28<sup>th</sup> February, 2012**

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**Chief Electrical Inspector to  
Govt.of India, Bangalor**

.....

**Appellant (s)**

**Versus**

**K.E.R.C.**

.....

**Respondent (s)**

Counsel for the Appellant (s) : Mr. V.N. Raghupathy

Counsel for the Respondent (s) : Mr. M.G. Ramachandran  
Ms. Swapana Seshadri for R-2.

**ORDER**

Learned counsel for R-2 submits that he will be filing reply during the course of the day. He is permitted to do so with copy served on the other side. Rejoinder, if any, be filed on or before the next date of hearing.

Post the matter on **28<sup>th</sup> March, 2012** for hearing.

**(V.J. Talwar)  
Technical Member  
Ss/rkt**

**(Justice P.S. Datta)  
Judicial Member**